

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(28)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/02/2018 AT 10.30 AM

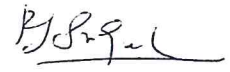
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/58/IB/2018  
PETITION NUMBER : CP/531/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : SRI MAHARAJA OIL IMPORTS & EXPORTS INDIA  
PVT LTD & IOB  
NAME OF THE RESPONDENT(S) : INDIAN OVERSEAS BANK  
UNDER SECTION : 33(1)(a),33(2),34(1)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

P.H. ARAVIND PANDIAN  
For P.J. SRI LAKSHESH

For Report No 2.



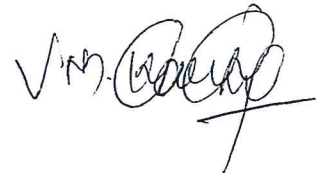
R. RAGHAVENDRAN

RD



P. Elayalaraj Kumar  
V.M. KARTHEK.

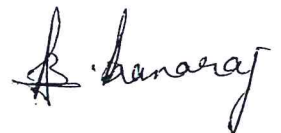
for Financial Credit



Ramalingam Associates

B. Dhanaraj

u - Rp



**ORDER**

RP along with his Counsel present and filed CA/58/IB/2018 in CP/531/IB/2017 under section 33(1)(a), 33(2) and 34(1) of IBC, 2016 inter alia praying therein for passing an order for liquidation of the Corporate Debtor. At this stage, Counsel for M/s. Samidurai Agro Industries LLP (in short LLP) submitted that his client vide its letter dated 29.01.2018 requested the RP to consider their request for resolution plan. The RP has taken the same into consideration and given the reply on 30.01.2018 wherein under para 2 of the reply it has been stated that the Applicant firm was established only on 02.01.2018 which has one lakh capital and the request has been made without furnishing any evidence of its capability to bring funds for any resolution plan.

The request made by the LLP is not disclosing its capability to come up with any suitable resolution plan. However, the same has already been considered by the RP and rejected. For the reasons, the submissions of the Counsel for the LLP **stand rejected**.

Heard the RP and his Counsel on the prayers i.e., (a), (d) and (e ) made in CA/58/IB/2018. To the extent of the said prayers, the matter is **reserved for order**.

As to the issue involved in CA/26/2017 and CA/35/2017, Counsel for Mr. K. Paramasivam is directed to file counter before next date of hearing. Matter is posted for arguments in relation to the prayers i.e., (b) and (c). Put up on **21.02.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)